

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-305**  
IB - 3197/ND/2019

**IN THE MATTER OF:**

Punjab National Bank

**Vs**

M/s Rakheja Fashions Pvt Ltd

....Applicant

....Respondent

**SECTION**

Under Section-7 of IBC, 2016

Order delivered on 17.01.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Megh Apte  
For the Respondent :  
For IRP :

**ORDER**

After some argument, Ld. Counsel for the petitioner/FC seeks time to convince the Bench on the point whether the guarantor debtor comes under the definition of Corporate Debtor. List the case for **27.01.2020.**

sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Khusboo)